

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी आर० देसाई) : आयकर अधिनियम के अन्तर्गत ऐसा कोई व्यक्ति, जो भारत का अधिवासी नहीं है, या जो, यद्यपि भारत का अधिवासी है, पर जिसका भारत में वापस आने का कोई इरादा नहीं है, तब तक देश से बाहर नहीं जा सकता, जब तक वह सम्बद्ध आयकर अधिकारी से इस आज्ञा का एक प्रमाणपत्र प्रस्तुत नहीं करता कि आयकर अधिनियम या सम्बद्ध अधिनियमों के अधीन उस की कोई देनदारी बाकी नहीं है या यदि उसकी कोई देनदारी है तो उस ने उस के लिये सन्तोषजनक व्यवस्था कर दी है। केवल एक निश्चित अवधि के लिये 'पी' फार्म की अनुमति प्राप्त करने के लिये, आयकर अधिकारियों से ऐसा प्रमाणपत्र प्राप्त करने की कोई आवश्यकता नहीं होती। वैधानिक स्थिति को ध्यान में रखते हुए, मांगी गयी विस्तृत सूचना इकट्ठी करने पर जितना परिश्रम करना पड़ेगा उससे निकलने वाला परिणाम उसके अनुरूप नहीं होगा। परन्तु यदि माननीय सदस्य किसी विशेष व्यक्ति के सम्बन्ध में सूचना प्राप्त करना चाहें, तो सरकार को ऐसी सूचना देने में प्रसन्नता होगी।

†THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : Under the Income-tax Act, no person who is not domiciled in India or who, though domiciled in India has no intention of returning to India, can leave the country unless he produces a certificate from the Concerned Income-tax officer stating that he has no liabilities under the Income-tax Act and allied Acts, or if he has liability, he has made satisfactory arrangements for the same. In the case of 'P' form clearance for a specified period only no such certificate from the Income-tax authority is required. In view of the legal position, the labour involved in collecting detailed information sought will not be commensurate with the purpose to be achieved. In case, however, the Hon. Member requires information in respect of

i [] English translation

any particular individual, Government will be glad to furnish such information].

MISSING PAYMENT RECORDS OF C.P.W.D. CONTRACTORS

25. SHRI JAGAT NARAIN : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be

¹ to state :

(a) the number of C.P.W.D. contractors whose payment records are missing from the Delhi Division ;

(b) the names of the Divisions and the dates from which these are missing ;

(c) the steps taken ; the same ; and

(d) whether the contractors offered adequate clues for their recovery /

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) Four.

(b) Name of DA

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|---|----------|
| 1. Delhi Administration Division No. XII. | |
| 2. Delhi Administration Division No. II. | 13-11 |
| 3. Delhi Administration Division No. 1. | 27-6-68 |
| A. Delhi Aviation Electrical Division. | 13-12-63 |

(c) All possible efforts were made to the documents in the aforesaid with no result. However, taken to reconstruct the documents and in one case this has been done and net payment made to the contractor.

(d) No, Sir.

A. R. C. RECOMMENDATIONS ON LIFE INSURANCE ADMINISTRATION

26. SHRI R. P. KHAITAN : Will the Minister of FINANCE be pleased to state :

(1) whether Government have received the Report of the Working Group on Life Insurance Administration constituted by the A.R.C. to examine the organisation and the Corporation in the light of the provisions of the L.I.G. Act and to make suitable recommendations for the improvement of the business, service to

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(b) if so, what are its main recommendations?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) and (b) Yes. Sir. Copies of the Report of the Administrative Reforms Commission on Life Insurance Administration have also been placed in the Parliament Library,

DEMAND OF THE L.I.C. FIELD OFFICERS

27. SHRI S. K. VAISHAMPAYEN : Will the Minister of FINANCE be pleased to refer to the reply to the Starred Question No. 40 given in the Rajya Sabha on 19th November, 1968 and state :

(a) whether Government have since taken any decision on the demands of L.I.C. field Officers Class 11 : and

(b) if so, the details of the decision taken?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI R. DESAI) : (a) and (b). Yes. Sir. The Government's decision on the four

issues jointly referred to it by the National Federation of Insurance Field Workers and the Life Insurance Corporation is as follows :

(1) *Linking of dearness allowance to the cost of living index.*—The demand for linking of dearness allowance to the cost of living index as has been done in the case of Class 111 employees is not accepted.

(2) *Ad hoc increases in dearness allowance.*—The Corporation had offered to Development Officers certain *ad hoc* increases in dearness allowance, with effect from 1st February, 1967, 1st July, 1967 and 1st December, 1967, the date on which the Class III employees got increases in their dearness allowance. In addition to these increases, the Development Officers should be given an "adjustment allowance" from 1st April 1967, as has been granted to Class I Officers. The rates of *ad hoc* increases in dearness allowance already offered and the adjustment allowance now being proposed are given below :

Basic pay Rs.	<i>Ad hoc</i> increase in dearness allowance			Adjustment Allowance Rs.
	1-2-67 Rs.	1-7-67 Rs.	1-12-67 Rs.	
130	10-00	10-00	10-00	5-00
140	10-00	10-00	10-00	5-00
150	10-00	10-00	10-00	5-00
160	10-00	10-00	10-00	5-00
170	10-00	10-00	10-00	5-00
180	10-00	10-00	15-00	10-00
190	15-00	15-00	15-00	10-00
200	15-00	15-00	15-00	10-00
210	15-00	15-00	15-00	10-00
220	15-00	15-00	15-00	10-00
230	15-00	15-00	15-00	10-00
245	15-00	15-00	15-00	15-00
260	15-00	15-00	15-00	15-00
275	15-00	15-00	15-00	20-00
290	15-00	15-00	15-00	20-00
305	15-00	15-00	10-00	10-00
325	15-00	10-00	10-00	50-00
345	10-00	10-00	10-00	70-00
365	10-00	10-00	10-00	75-00
385	10-00	10-00	10-00	85-00
405	10-00	10-00	10-00	100-00
430	10-00	10-00	10-00	100-00
455	10-00	10-00	10-00	100-00
480	10-00	10-00	13-00	100-00
505	10-00	10-00	13-00	100-00
530	10-00	10-00	13-00	100-00
555	10-00	10-00	13-00	100-00
580	10-00	10-00	13-00	100-00
605	10-00	10-00	13-00	100-00